

(b) if so, the reaction of Government in the matter and the initiative taken to defend the Indian borders ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) Government are aware of Chinese road-building activities near the Sino-Pak border.

(b) Government maintain a constant vigil on all developments having a bearing on the country's security. Government have repeatedly protested to the Governments of China and Pakistan on the construction of the Karakoram Highway and the opening of the Khunjerab Pass. These have made very clear India's position on the question of Chinese assistance to Pakistan in constructing roads in portions of Indian territory under the illegal occupation of Pakistan.

**Establishment of "Designated Courts" under Terrorist and Disruptive Activities (Prevention) Act, 1987**

\*381. SHRI H.A. DORA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the "Designated Courts" as contemplated in Section 9 of the Terrorist and Disruptive Activities (Prevention) Act, 1987 have been established ;

(b) if so, the details thereof ; and

(c) if not, the reasons therefor ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) to (c). According to information furnished by State Governments/Union Territory Administrations the position of establishment of designated courts is as follow :—

States/UTs that have reported establishment of Designated Courts.

1. Andhra Pradesh	All Sessions Courts at Dist. Headquarters
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have been declared Designated Courts under the TADA Act, 1987.

2. Jammu & Kashmir	2
3. Goa	1
4. Haryana	4
5. Manipur	1
6. Punjab	4
7. Rajasthan	1
8. Uttar Pradesh	3
9. Chandigarh Admn.	1
10. Dehi Admn.	3

States/UTs that have reported that no Designated Courts have been set up.

1. Bihar
2. Tamil Nadu
3. Tripura
4. Andaman & Nicobar Island
5. Lakshadweep
6. Pondicherry

Information from the remaining States/UTs is awaited.

**Review of Purchases through Embassies**

\*382. SHRI BANWARI LAL PUROHIT :

DR. G.S. RAJHANS :

Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government propose to review the present system of purchase and

inspection of items procured for various Government organisations through embassies abroad ;

(b) whether the present system has been found unsatisfactory ; and

(c) if so, the details of the changes, if any, Government propose to make in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K. NATWAR SINGH) : (a) There is no such proposal under consideration of the Government.

(b) No, Sir. The present system is working satisfactorily.

(c) Does not arise.

#### Detection of Foreigners in Assam

\*383. SHRI SUDARSAN DAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of foreigners detected and deported from Assam ;

(b) the number of cases referred to the Tribunal ;

(c) whether Union Government are aware that Indian citizens are being harassed during the process of detection of foreigners in Assam ;

(d) if so, the steps Union Government have taken in this regard to safeguard the rights of the Indian citizens ;

(e) the number of persons who have been deported to Bangladesh in the name of foreigners and whether the deported persons were handed over to the Bangladesh Government or not ; and

(f) if not, what is the position of those people ?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH) : (a) According to the State Government 3637 foreigners have been expelled from Assam since the Assam Accord upto September, 1987,

(b) Upto September, 1987, 15292 cases had been referred to the Foreigners Tribunals and 8094 cases referred to the Illegal Migrants (Determination) Tribunals.

(c) and (d). Several complaints have been received regarding harassment of Indian citizens in the process of detection of foreigners in Assam. These complaints have been referred to the State Government for appropriate remedial action. The need for safeguarding the rights of the Indian citizens and to prevent any harassment to them has been impressed on the State Government.

(e) and (f). The foreigners mentioned in reply to (a) above were pushed across the border.

#### [Translation]

#### Clearance to Irrigation Projects from Madhya Pradesh

\*384. SHRI MANKURAM SODI : Will the Minister of WATER RESOURCES be pleased to state :

(a) the names and number of medium and major irrigation projects from Madhya Pradesh pending for clearance ; and

(b) if so, the details of the projects and the reasons for delay in giving the clearance in each case separately ?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES AND MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI RAM NIWAS MIRDHA) : (a) and (b). Comments on ten major and five medium projects received from Madhya Pradesh have been sent for their compliances. These projects are as under.

#### Major projects

1. Arpa
2. Bargi Multipurpose
3. Kolar
4. Omkareshwar Multipurpose